

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:983
ANSWERED ON:04.03.2013
EIA TO INDUSTRIAL UNITS
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government's policy includes ordering Environmental Impact Assessment (EIA) to industrial units at the time of closure;
- (b) if not, the reasons therefor;
- (c) whether the Government has made it mandatory to organise public meetings/hearing to communicate the findings of EIA and
- (d) if not the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SMT. JAYANTHI NATARAJAN)

(a)& (b): As per the Environmental Impact Assessment (EIA) Notification, 2006, prior environmental clearance is mandatory for all new, expansion and modernisation of existing projects or activities listed in its schedule. While there is no policy for ordering EIA of industrial units at the time of closure, the environment management plan consists of mitigation measures to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the projects.

(c) & (d) Public hearing is conducted as per the provisions of EIA Notification, 2006. During public hearing, draft EIA report is made available at a notified place during normal office hours till the date of the public hearing.